

to be decided with reference to each case. These recommendations consist generally of the need for scrapping the outmoded machinery, the provision of financial assistance, the balancing of uneconomic units and measures to avoid mismanagement. Government have already been generally acting on these lines but these matters are once again under further examination.

I would particularly invite the attention of the hon. Members to the fact that prompt and immediate action was taken in order to help such mills by announcement of reduction and rationalisation of excise duties on cloth on 4th July, 1958 on the interim recommendations of the Committee even prior to the publication of the Report.

On the active initiative of the Government, the State Bank and the Scheduled Banks with the approval of the Reserve Bank have reduced the margin from 25% to 10% in suitable cases on advances to this industry.

Powers under the Industries (Development and Regulation) Act have been invoked in several cases for investigating complaints of mismanagement and remedial measures have been taken. The Central Government have also approved of the initiative taken by the State Governments in taking over control of certain closed mills under directions of the competent Court. In such cases, assistance by way of technical guidance and other help also has been readily given by the Central Government.

The House would thus see that the problem of the closed textile mills is being given constant attention by Government.

12.49 hrs.

#### LEAVE OF ABSENCE

**Mr. Speaker:** The Committee on Absence of Members from the Sittings of the House in their Ninth Report

have recommended that leave of absence may be granted to the following Members for the periods indicated in the Report:

1. Shri Bishan Chandra Seth,
2. Shri C. R. Narasimhan
3. Shri J. Rameshwar Rao
4. Shri George Thomas Kottukapally
5. Shri K. G. Deshmukh
6. Shri Nemi Chandra Kasliwal
7. Shri M. Gulam Mohideen
8. Shri K. Ashanna
9. Shri Sarjoo Pandey
10. Shri D. S. Raju, and
11. His Highness Maharajadhiraj Maharawalji Shri Raghunath Singhji Bahadur.

I take it that the House agrees with the recommendations of the Committee.

**Some Hon. Members:** Yes.

**Mr. Speaker:** The Members will be informed accordingly.

**Shri Tangamani:** The same remarks will apply to this case also. So far as Shri Sarjoo Pandey is concerned, he was arrested....

**Mr. Speaker:** Order, order. I am not prepared to allow hon. Members to raise matters like this. I read this out. I was prepared to sit down and allow any hon. Member to make his point before adoption of the Report.

Now after orders are passed raising the same subject again is a very wrong practice. I cannot allow hon. Members now to make statements even with respect to Shri Sarju Pandey. That stage is over.

**Shri Tangamani:** There must be some reasons.

**Mr. Speaker:** Whatever might be the reasons, I cannot allow discussion now. I do not want to shut out discussion with respect to any pending matter. But once I have given a ruling, I am not going to allow that to be reopened for any reason whatsoever.